41 Oral Answers

SHRI SATISH CHANDRA: Sir, there was some adverse report about his conduct from the police. We do sometimes get such reports. I do not know the details of this case. The report may sometimes be based on a person being hauled up under section 110 or some such thing. We do get some periodical reports from the police about the conduct of certain persons. It was on that basis that he was discharged.

SHRI S. N. MAZUMDAR: May I know, Sir, when action is taken *on* the basis of adverse reports from the police, is not the parson concerned given any opportunity to defend himself?

SHRI SATISH CHANDRA: Sir, the temporary workers are governed by the temporary service rules which are the same for all the Government of India employees irrespective of the Ministry under which they may be working. It is not something peculiar to this depot.

SHRI P. SUNDARAYYA: May I know whether it is under the consideration of the Government to fix a period of temporary service of an employee after which he may become automatically permanent?

SHRI SATISH CHANDRA: Sir, as I have said, the criterion will be the nature of the work in each installation and the permanent hands required for it. It cannot be years of service; it can only be by an assessment of the workload of a permanent nature in each installation.

SHRI P. SUNDARAYYA: What prevents the Government from increasing the quota of a particular unit to continue and to finish that work? Is there any human consideration?

SHRI MAHAVIR TYAGI: It has already been explained by the hon. Minister that this position is being examined in each unit to find the number of permanent hands that Would be required to be kept. Government have agreed in principle to make some posts permanent in these industrial installations of the Defence Ministry and for that purpose investigations are already being made. We have agreed to create some permanent posts.

PROVISION OF VETERINARY HOSPITAL IN CANTONMENT BOARD AREA AT KANPUR

*7. BABU GOPINATII SINGH: Will the Minister for DEFENCE be pleased to state:

(a) whether Government maintain or aid any veterinary hospital in the Cantonment Board Area at Kanpur for the use of the citizens of that area;

(b) if so, what is the Government contribution towards the maintenance of that hospital;

(c) if the answer to part (a) above be in the negative, what arrangements Government have made for the treatment of sick and injured animals of this area including those in military use; and

(d) the manner in which stray animals found to be sick or injured within the bounds of cantonment area are disposed of?

THE DEPUTY MINISTER FOR DEFENCE (SARDAR S. S. MAJITHIA): (a) No, Sir.

(b) Does not arise.

(c) The animals maintained in this area are treated in S.P.C.A. Dispensary in the Cantonment area. Sick and injured animals of the Army are treated in sick lines maintained for the purpose and attended to by Veterinary Officers/Veterinary Assistant Surgeons.

(d) Such animals are disposed of by the S.P.C.A.

BABU GOPINATH SINGH: May I know if it is the view of the hon. Minister that in so far as cantonmeat areas are concerned, the Government has nothing to do with veterinary welfare?

SARDAR S. S. MAJITHIA: Very far from that Sir; we are doing quite a

44.

lot. As I said, we are maintaining sick lines for the animals which belong to ! the Army. There is another society, known as the Society for the Prevention of Cruelty to Animals, which is looking after the other animals which do not belong to the Army.

BABU GOPINATH SINGH: May I know if the Government is aware that the Kanpur Board is not paying any grant to the S.P.C.A. in spite of a number of reminders to the Executive Officer and the President of the Board? I am reading from the Annual Report of the S.P.C.A.

SAKDAR S. S. MAJITHIA: I should like to have that checked up. Sir, and in case the Board could afford it, I am quite sure that it will certainly do whatever it can.

EQUIPMENT FROM U. K. UNDER THE COMMONWEALTH TECHNICAL CO-OPERATION SCHEME

*8. KUMARI SHOILA BALA DAS: Will the Minister for FINANCE be pleased to state;

(a) whether any of the States has received any equipment from the United Kingdom under the Commonwealth Technical Cooperation Scheme; and

(b) whether all colleges are entitled to get equipment under this scheme; if so, what is the procedure for obtaining the equipment?

THE MINISTER FOR FINANCE (SHRI C D. DESHMUKH): (a) No.

(b) Yes, in the sense of not being specifically excluded; an application has to be made to the Department of Economic Affairs through the State Government concerned.

KUMARI SHOILA BALA DAS: May I know what equipmnet. Sir?

SHRI C. D. DESHMUKH: Any equipment that the hon. Member has in mind.

DR. P. C. MITRA: Has Bihar received any equipment under this scheme?

to Questions

SHRI C. D. DESHMUKH: Since Bihar is one of the States and since the answer is that no State has received any equipment, it means that Bihar has not received it.

OUTSTANDING LOANS AND ADVANCES GIVEN BY THE MINISTRY OF HOME AFFAIRS

*9. SHRI P.C. BHANJ DEO: Will the Minister for HOME AFFAIRS be pleased to state:

(a) the amount of loans and advances given by his Ministry which are outstanding on the 31st March of each of the years from 1948 to 1953; and

(b) the interest earned on the outstanding loans and advances in each year since 1948-49?

THE DEPUTY MINISTER FOR HOME AFFAIRS (SHRI B. N. DATAR) : (a) and (b). A statement containing the required information is placed on the Table of the Council.

Statement

I. Amount of advances granted by the Ministry of Home Affairs which were outstanding on the 31st March of the year from 1948 to 1953—

	Rs.
1948	21,767
1949	19,915
1950	23,346
1951	26,058
1952	17,201
1953	38,307

II. Interest is calculated by the Accountant-General only after the principal is fully repaid. The following figures indicate the interest recovered during the years mentioned against them. Interests on amounts still out-